

**IN THE HIGH COURT OF JHARKHAND, RANCHI**  
**W.P.(S) No.2624 of 2019**

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Poonam Devi & Anr. .... Petitioners

---Vs.---

The State of Jharkhand & Ors. .... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners : Mr. Yashwant Kumar, Advocate  
For the Respondent-State : Mr. Deepak Kumar Dubey, AC to AG

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**Order No. 5 : Dated 29<sup>th</sup> June, 2020**

Heard Mr. Yashwant Kumar, the learned counsel appearing on behalf of Mr. Prakash Chandra, the learned counsel for the petitioners and Mr. Deepak Kumar Dubey, the learned A.C. to learned Advocate General appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Yashwant Kumar, the learned counsel appearing on behalf of Mr. Prakash Chandra, the learned counsel for the petitioners submits that he will remove the defects within three weeks.

Time as prayed for is allowed.

Post the matter after three weeks.

**(Sanjay Kumar Dwivedi, J.)**

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